

Comments from IndiGrid on Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2022.

Clause Ref.	As per Draft Regulation Proposed by CERC	Suggested modification by IndiGrid	Reasoning
<p>New Clause (4) (iii)</p>	<p>Shut down availed for shifting of Transmission Line for Project(s) of NHAI, Railways and Border Road Organisation. Member Secretary, RPC may restrict the deemed availability period to that considered reasonable by him for the work involved.</p> <p>Provided that such deemed availability shall be considered only for the period for which DICs are not affected by the shutdown of such transmission Line</p>	<p>For Shut down availed for shifting / modification / alteration of Transmission Line for Project(s) of agencies including but not limited to NHAI, Railways, Irrigation Department, Airport Authority, Border Road Organisation and any other agency developing its project that might affect the regular operation of the Transmission Line. Further for shutdown availed for shifting of Transmission Line due to Projects(s) such as development of roads, dams, ponds, other infrastructure projects or any other project, mining etc. that are developed / identified post installation of Transmission Line and might infringe with the regular operation of the Transmission Line.</p> <p>Member Secretary, RPC may restrict the deemed availability period to that considered reasonable by him for the work involved.</p> <p>Provided that such deemed availability shall be considered only for the period for which DICs are not affected by the shutdown of such transmission Line.</p> <p>Provided further that such deemed availability period would be intimated to Transmission Licensee while granting the shutdown approval.</p>	<p>As the transmission line is passing through all type of terrain and the infrastructure project development is carried out in various sectors, in view of the same it is requested that all the infrastructure projects which require shifting of transmission line or development of such projects that might infringe with the regular operation of the Transmission Line should be considered.</p> <p>Further, prior intimation for deemed availability will help transmission licensee for better planning and cost estimation for such transmission line shifting / modification / alteration work.</p>

Clause Ref.	As per Draft Regulation Proposed by CERC	Suggested modification by IndiGrid	Reasoning
Clause (5) (3.1)	Provisos to sub-clause (ii) to Clause (5) under Appendix-II of the Principal Regulations shall be deleted.	No Comments.	
Clause (5) (3.2)	<p>New sub-clause (iii) shall be added after sub-clause (ii) of Clause (5) under Appendix-II of the Principal Regulations as under:</p> <p>“(iii) The outage period which can be excluded for the purpose of sub-clauses (i) and (ii) of this clause shall be declared as under:</p> <p>a) Maximum up-to one month by Member Secretary, RPC</p> <p>b) Beyond one month and up-to three months after decision at RPC</p> <p>c) Beyond three months by the Commission for which the transmission licensee shall approach the Commission along with reasons, steps taken to mitigate the outage and restoration timeline.”</p>	<p>New sub-clause (iii) shall be added after sub-clause (ii) of Clause (5) under Appendix-II of the Principal Regulations as under:</p> <p>“(iii) The outage period which can be excluded for the purpose of sub-clauses (i) and (ii) of this clause shall be declared as under:</p> <p>a) Maximum up-to one month by Member Secretary, RPC.</p> <p>b) Beyond one month and up-to three months after decision at RPC OCC Forum (RPC Operation Co-ordination Sub-Committee Meetings).</p> <p>c) Beyond three months by the Commission for which the transmission licensee shall approach the Commission along with reasons, steps taken to mitigate the outage and restoration timeline.”</p> <p>Provided that if there is a difficulty or delay beyond sixty days, in arriving at a conclusion based on the aforementioned three approaches, the Member Secretary of concerned RPC shall allow the outage hours on provisional basis till the final view under respective approaches is arrived at.</p>	<p>As the matter is related to operation, maintenance and restoration of the system, accordingly the same need to be taken up in Operation Co-ordination Sub-Committee wherein all the DICs / LTTCs of the region are available.</p> <p>As per the earlier regulation time for the resolution is mentioned for any type of event that need to be continue for the benefit of early resolution in case if no resolution is arrived at in such time frame a provisional relief should be granted to the Transmission Licensee, as was the mechanism in the earlier regulation.</p> <p>Further, it is requested to provide the methodology of approach for taking up the matter before the Hon’ble Commission, through a Petition or letter to Secretary.</p>